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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 339/2004

New Delhi this the 10th day of February, 2004

**Hon'ble Shri Sarweshwar Jha, Member (A)**

R.S.Misra,  
PGT (Chemistry),  
KV Sainik Vihar,  
New Delhi.

..Applicant

( By Advocate Shri M.K.Bhardwaj )

VERSUS

Union of India through

1. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area, SJS Marg,  
New Delhi-110016
2. Joint Commissioner ( Admn. ),  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area, SJS Marg,  
New Delhi-110016

.. Respondents

O R D E R (ORAL)

**(Hon'ble Shri Sarweshwar Jha, Member ( A )**

Heard learned counsel for the parties.

2. It is observed that the applicant has preferred this Original Application against non payment of some benefits like Transport allowance, HRA from Jan.2001 to August 2002, TA/DA from Rajkot to Delhi, LTC claim, interim relief, EL, TA/ DA from KV Imphal to KV Sainik Vihar etc. In this connection, reference has also been made to the order of the Hon'ble Delhi High Court in CCP No.151/2001 and CM No.121/2001 in which liberty had been granted to the applicant to proceed against the respondents afresh in case any grievance still survived. It is observed that the

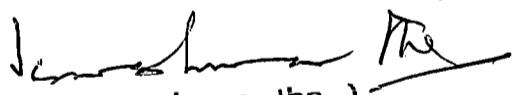
*Sarweshwar Jha*

(B)

applicant has submitted a number of representations to the respondents in the matter, copies of which are annexed to this Original Application. The respondents are yet to respond to these representations.

3. Under these circumstances and as prayed for by the applicant as also orally submitted by the learned counsel for the applicant, this Original application is disposed of at this stage itself while hearing on the point of admission, with direction to the respondents to consider the representations of the applicant which are pending with them and to dispose them of by issuing a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order. The respondents are also directed to keep in mind the facts as submitted in this Original application, a copy of which shall be made available to them, treating it as another representation of the applicant while disposing of the matter in the manner as directed above.

4. With this, the OA stands disposed of.

  
( Sarweshwar Jha )  
Member (A)

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